

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.07
C.P. (IB)No.55/BB/2024**

IN THE MATTER OF:

M/s. GLAS Trust Company LLC ... Petitioner
Vs.
M/s. Think and Learn Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 28.02.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Udaya Holla, Sr. Counsel

ORDER

1. Heard the Ld. Sr. Counsel appearing for the Petitioner.
2. Issue notice to the Respondent/Corporate Debtor. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent Company as well as on the MD of the Respondent Company along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
3. Upon receipt of notice, Respondent is directed to file its reply within three weeks', and two weeks' thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **03.04.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)**